

Central Administrative Tribunal
Principal Bench: New Delhi

OA 2444/96

New Delhi this the 21st day of November 1996.

Hon'ble Mr K.Muthukumar, Member(A)
Hon'ble Mr T.N.Bhatt, Member (J)

Pramod Kumar
Son of Shri Som Prakash
R/o B-2/211 Yamunaa Vihar
Delhi-110 053.

...Applicant.

(By Advocate: Shri Shankar Raju)

Versus

Union of India through

1. Secretary
Ministry of Home Affairs
North Block, New Delhi.

2. Commissioner of Police
M.S.O.Building
P.Hqs. I.P.Estate
New Delhi.

3. Dy. Commissioner of Police
HQ (I), P.H.Q, M.S.O.Building
I.P.Estate
New Delhi.

...Respondents.

O R D E R (oral)

Hon'ble Mr K.Muthukumar, Member (A)

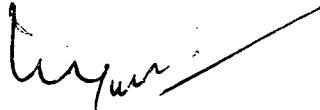
After hearing the matter on admission, we find that applicant had made an earlier representation addressed to the Commissioner of Police regarding his promotion as Inspector in view of expunction of adverse remarks in his ACR. His grievance is that despite the expunction of adverse remarks, his name has not been included in the seniority list for promotion as Inspector. He has subsequently made another representation on 23.8.96 to the Commissioner of Police seeking reconsideration of his case for promotion and for inclusion of his name in the promotion list.

(M)

2. After hearing learned counsel for the applicant, we dispose of the application finally by directing the respondents to consider his earlier representation and also the prayer ~~be~~ made on 23.8.96 for re-consideration of his case, and after such reconsideration, respondents are directed to issue a reasoned and speaking order within a period of three months from the date of receipt of this order.

The application is finally disposed of without any order as to costs.

Registry may supply copies of the application with annexures to the respondents for their reference.



(T.N.Bhatt)
Member (J)



(K.Muthukumar)
Member (A)

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